

(b) if so, the number of persons benefited during the last two years, State-wise?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir. Licence is not required from the Central Government for setting up of Small Scale Industry.

(b) Does not arise.

Inclusion of Nepali Language in Eighth Schedule of the Constitution

2005. SHRI K. B. CHETTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Prime Minister met a delegation of Akhil Bharatiya Nepali Bhasha Samiti, Darjeeling on the 29th September, 1977;

(b) if so, what was the nature of discussion;

(c) whether the inclusion of Nepali Language in the Eighth Schedule of the Constitution was flatly refused; and

(d) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) to (d). The deputation of the Akhil Bharatiya Nepali Bhasha Samiti urged the Prime Minister to include Nepali Language in the Eighth Schedule of the Constitution. The Prime Minister informed the deputationists that it would not be a practical proposition to adopt their suggestion. However, Government's endeavour is to encourage the development of cultural and literary heritage of all languages irrespective of their inclusion in the Eighth Schedule.

Setting up of industrial complex by big multinational corporation

2006. DR. BALDEV PRAKASH: Will the Minister of INDUSTRY be pleased to state:

(a) whether there are any proposals to start industrial complexes by big multinational corporations in this country; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). There are no specific proposals by big multinationals to start industrial complexes in the country. Details of all Industrial Licences including name of the party, item of manufacture, capacity, location, etc. are published in "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences", "Indian Trade Journal" and "Monthly List of Letters of Intent and Industrial Licences". Copies of these publications are available in the Parliament Library. Lists of Foreign Collaboration approvals are also available in the Parliament Library.

Anomalies in the Press and Registration of Book Act

2007. SHRI C. R. MAHATA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government consider that the Press and Registration of Book Act 1867, suffers from some anomalies and is to a large extent out-moded; and

(b) if so, whether Government consider it desirable to give a fresh look to the matter?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL KRISHAN ADVANI): (a) Government consider that certain provisions of the Act need to be reviewed.

(b) Yes, Sir.